

**QUACKS FUNCTIONING IN TUB
COUNTRY**

193. SHRIMATI SAVITA BEHAN : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are aware that quacks have been functioning in the country; and

(b) if so, the number thereof State-wise and steps being taken to curb the activities of these quacks ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) : (a) Yes.

(b) A statement giving the information made available by State Governments/ Union Territories is attached. However, the number of unqualified allopathic medical practitioners in the country is estimated to be about 80,000.

Under sub-section (2) of section 3 of the Indian Medical Council Act, 1956, registration of a medical practitioner on a State Medical Register is compulsory before he can practise medicine. Sub-section (3) further provides that a person who acts in contravention of this provision is liable to be punished with imprisonment upto one year or with fine upto one thousand rupees or with both. This penal provision is sufficient to put a check on the activities of the quacks.

STATEMENT

<i>Name of State</i>	<i>Number of Quacks in the country</i>
1	2
West Bengal	Statistics are not maintained by State Government.
Meghalaya	No record available.
Tamil Nadu	Information not available.
Orissa	32 unregistered and unlicensed medical practitioners have come to notice during the last two years.

1	2
Punjab	Information not available.
Gujarat	No register is maintained for quacks.
Haryana	Not known.
Kerala	Details of unregistered practitioners not maintained.
Mysore	No information.
Nagaland	No information.
Assam	No information is available.
Jammu & Kashmir	No survey is conducted.
Maharashtra	Not known.
Rajasthan	There is no statutory provision for registration of unqualified private medical practitioners and as such their exact number is not known.
Himachal Pradesh	Not known.
Andhra Pradesh	Not known.
Uttar Pradesh	No survey done.
Arunachal Pradesh	No quacks are functioning in the State.
Mizoram	do
Delhi	Not known.
Chandigarh	No statistics are available.
Tripura	Not known.
Pondicherry	Registration of Medical Practitioners Act not yet implemented in the State. Medical Practitioners however get themselves registered in the neighbouring State of Tamil Nadu.

1	2
Andaman and Nicobar Islands	No survey is carried out.
Goa + Daman and Diu.	No survey carried out.
Laccadives	There is no unregistered and unlicensed medical practitioner in this Union Territory.
Manipur	Nil.
Dadra and Nagar Haveli.	No such medical practitioner in this Union Territory.

FIRE IN CALCUTTA PORT

194. SHRI KALYAN ROY : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government's attention has been drawn to the outbreak of fire in the protected King George Dock of the Calcutta Port in the first week of June last; and if so, the details thereof and the extent of damage involved;

(b) whether any investigation has been made; and if so, the results thereof; and

(c) what arrangements have been made to increase the number of fire-fighting ships after the total loss of one such ship in last month ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) There was no fire in the King George's Dock Calcutta during the first week of June, 1972. However, there were minor fires on board two vessels on 2-6 72 and 8-6-72 in which some stores, some portion of a cabin and dunnage were damaged. The fires were extinguished by the fire fighting staff of the Port Commissioners and the West Bengal Government.

(b) As the fires were of a minor nature, no formal enquiry was held.

(c) Fire fighting in the Port of Calcutta is primarily the responsibility of the State Government but the Port Commissioners also have a fire-fighting organization to render immediate aid till the State Fire Service takes over. It is understood that two fire-floats ordered by the Government of West Bengal are expected to be commissioned shortly. The Port Commissioners are trying to salvage one of the two fire floats which had sunk in May, 1972.

EXPORT OF WHEAT

195. SHRI SITARAM JAIPURIA : SHRI K. P. SINGH DEO :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that chances of exporting sizeable quantities of wheat to neighbouring countries are bleak !

(b) if so, what are the reasons therefor ;

(c) the names of the countries where India intended to enter to the wheat markets ; and

(d) the quantities of wheat exported or proposed to be exported to each country during the current year ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) to (d) At present there are no proposals to export wheat. During the current year, as aid, 6,65,000 tonnes of wheat was despatched to Bangla Desh and small quantities of wheat and wheat products to Nepal which fall under a special category.

COTTON PRODUCTION IN THE SUNDERBAN AREA

196. SHRI SITARAM JAIPURIA : SARDAR AMJAD ALI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that there are good prospects for cotton production in the Sunderbau area ;